

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 09/(111A)/2011
CA No.

CORAM:

Present:


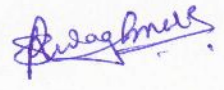
SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.09.2016

NAME OF THE PARTIES: M/s. Tendril Financial Services Pvt. Ltd.
V/s.
M/s. Blue Coast Hotels and Resorts Ltd.

SECTION OF THE COMPANIES ACT: 111A of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Ms. Chaitrika Patki i/b Vidhii Partners (i/b Mr. Rahul Shrivastava)	Adv. for Respondent. No.1.	
2.	Adv. Sreegeeth Adv. Sreegeeth M.K. a/w Adv. Shobhana Waghmare i/b Mulani & Co.	Adv for. Respondent Nos.	

CP. No. 71/111A/CLB/MB/GOA/2008

CP. No. 73/397-398/CLB/MB/GOA/2008

CP. No. 09 to 14/111A/CLB/MB/GOA/2011

Common Order

Since these matters are of 2008 & 2011, the parties are directed to complete their submissions on 28th and 29th September, 2016 and they are also directed to file their brief written submissions in respect to all these Company

Petitions two days before final hearing, after exchange of written submissions between the parties.

List this matter on 28th & 29 September, 2016.

sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)

sd/-

V. NALLASENAPATHY

Member (Technical)